

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42694 of 2018

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-221-18 dt.07.09.2018 passed by Commissioner of GST & Central Excise (Appeals), Coimbatore, 6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018)

Grind Tec Appliances

7/53, Keeranam Road, Saravanampatti Post,
Coimbatore - 641 035

Appellant

Vs

Commissioner of GST & Central Excise

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

Respondent

APPEARANCE:

For the Appellant : Sh.G.Natarajan, Advocate
For the Respondent : Ms.Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 11.01.2021
DATE OF DECISION: 11.01.2021

FINAL ORDER No. 40552/2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases also are included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr